

CBI No. 122/2019

CBI VS. JITENDER KUMAR & ORS.

30.06.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Today the matter was fixed for arguments on the two applications of A-1 filed on 10.02.2020 i.e. one under Section 91 Cr.P.C and another application for releasing the articles and cash seized during search at his residence.

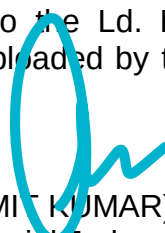
Sh. Sunil Dalal Ld. Counsel for A-1 has sent WhatsApp message that he will not be able to argue the matter virtually nor will be able to send his written submissions. He wants to argue the matter physically.

In view of the submissions of the Ld. Counsel for A-1, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

Put up the matter for arguments on the applications of A-1 on **24.07.2020.**

A copy of this order be sent to the Ld. PP for the CBI and Ld. Counsel(s) for the parties. This order be uploaded by the Reader on the official website.



(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/30.06.2020

CBI No. 119/2019
CBI VS. V. K. JOLLY & ORS.

30.06.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was at the stage of final arguments.

Sh. Sundeep Srivastava Ld. Counsel for A-3 Sumit Arora has sent a WhatsApp message that he will not be able to argue the matter on VC and submits to fix the matter for hearing when physical hearing becomes possible.

Notices sent to remaining accused persons not received back.

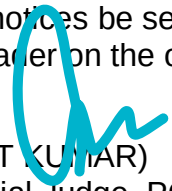
Issue fresh notices (through email or WhatsApp only) to Ld. Counsel(s) for the remaining accused persons with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **13.07.2020**.

A copy of this order alongwith the notices be sent to Ld. Counsel(s) for the parties. This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/30.06.2020

CBI No. 118/2019
CBI VS. V. K. JOLLY & ORS.

30.06.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was at the stage of final arguments.

Notices sent to accused persons not received back. Be awaited.

Ld. PP for CBI submits that he is ready to argue the matter, but in the absence of Ld. Counsel(s) for the accused persons, it is not possible to hear the arguments on behalf of the CBI.

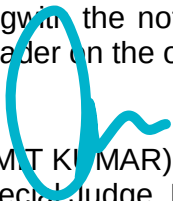
Issue fresh notices (through email or WhatsApp only) to Ld. Counsel(s) for the parties with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal of the case through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **13.07.2020**.

A copy of this order be sent along with the notices to Ld. Counsel(s) for the parties. This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/30.06.2020